

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/01068/2015

Date of order : 18.1.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

KRISAN HO

VS.

UNION OF INDIA & ORS. (S.E. Railway)

For the Applicant : Mr. A. Chakraborty, Counsel
Ms. P. Mondal, Counsel

For the Respondents : Ms. G. Roy, Counsel

ORDER (Oral)

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard Ld. Counsel for both sides.

3. Since no representation has been preferred seeking consideration on the basis of the fresh certificate issued on 20.9.2010 as contained in Annexure A-5, the O.A. is disposed of with liberty to the applicant to prefer a representation before the authorities seeking consideration, on the basis of the same, within a period of 4 weeks from the date of communication of this order. In case such representation is preferred, the same shall be disposed of by the respondents by passing a reasoned and speaking order within a period of two months from the date of making such representation.

4. It is made clear that ^{JD} we have not gone into the merits of the case. All

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points are kept open for consideration by the concerned respondents.

5. The O.A. is, accordingly, disposed of. No costs.

(Bidisha Banerjee)
MEMBER(J)

SP